

**GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2206  
TO BE ANSWERED ON 29.11.2016**

**Appointment of State Commissioners**

**2206. SHRI NARANBHAI KACHHADIYA:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether State Commissioners have been appointed in all States of the country under Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995; and
- (b) if so, the details thereof;
- (c) the number of complaints received by the Commissioners in the States during last three years and the total number of complaints which have been disposed of for providing assistance to the beneficiaries, State-wise;
- (d) the nature of complaints generally received; and
- (e) the steps being taken by the Government to ensure effective empowerment of physically disabled persons?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHANPAL GURJAR)**

(a) & (b) As per Section 60 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, every State Government may, by notification appoint a Commissioner for persons with disabilities for the purpose of this Act. As per the details received from the Office of Chief Commissioner for Persons with Disabilities, 35 States/UTs have appointed Commissioners for Persons with Disabilities either full time basis or given additional charge in their respective States/UTs. Details of the Commissioners for Persons with Disabilities in State/UT's is at Annexure-I.

(c) As per the information received from the Office of Chief Commissioner for Persons with Disabilities, details of the complaints received and disposed of by the Commissioners for Persons with Disabilities in States/UTs during the last three years (2013-14, 2014-15 and 2015-16) is at Annexure-II.

(d) Nature of complaints received in the Office of Chief Commissioner for Persons with Disabilities consists of employment (3% reservation)/service matters, matter relating to education, conduct of examination, disability certificates, accessibility, benefit of Government schemes/programmes etc.

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(e) The PwD Act, 1995 provides various entitlements for persons with disabilities and mandates the appropriate Governments for taking measures for their empowerment and inclusion in the society. The Government also implements various schemes for the empowerment of persons with disabilities. The important schemes are:

(i) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP): Under ADIP Scheme the funds are released to various Implementing Agencies to assist the needy disabled persons in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential.

(ii) Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (SIPDA): Under this scheme, assistance is provided to State Governments and to autonomous organizations/Institutions under Central or State Governments, for various activities relating to implementation of Persons with Disabilities Act, 1995, particularly for creation of barrier free environment for persons with disabilities.

(iii) The Department of Empowerment of Persons with Disabilities implements a Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which grant-in-aid is provided to Non-Governmental Organizations (NGOs) for their projects relating to rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels.

(iv) Scholarship schemes for students with disabilities such as Pre-matric, Post-matric, Top Class Education, National Fellowship, National Overseas Scholarship

(vi) Accessible India Campaign has been launched on 03.12.2015 with a view to create awareness and provide barrier free environment for persons with disabilities.

(vii) The Government has launched the national action plan for skill development to impart skill training to persons with disabilities to enhance their scope of employment.

Chief Commissioner for Persons with Disabilities takes steps to safeguard the rights and facilities made available to persons with disabilities under Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 or non-implementation of laws, rules, bye-laws, regulations, executive orders, guidelines or instructions made or issued by the appropriate Governments and the local authorities for the welfare and protection of rights of persons with disabilities, and take up the matter with the appropriate authorities on receipt of any complaint or on its own motion. CCPD also reviews implementation of the provisions of the Persons with Disabilities Act, 1995 by the State Governments from time to time.

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Annexure-I as referred to in reply to part (a) and (b) of Lok Sabha Unstarred Question No. 2206 for answer on 29.11.2016 raised by Shri Naranbhai Kachhadiya regarding Appointment of State Commissioners

<b>State Commissioners for Persons with Disabilities</b>			
S. No.	STATES	STATUS	NAME
1	A&N	Additional Charge	Shri M.N. Murali
2	Andhra Pradesh	Additional Charge	Smt. K. Sarda Devi
3	Arunachal Pradesh	Additional Charge	Mr. Talem Tapok
4	Assam	Independent Charge	Shri P.R. Gharphalia,
5	Bihar	Additional Charge	Mr. Arvind Kumar Singh
6	Chandigarh	Additional Charge	Ms. Bhawna Garg
7	Chhattisgarh	Additional Charge	Shri M.L. Pandey
8	Daman & Diu	Additional Charge	Shri Umesh Kumar Tyagi
9	Dadra & Nagar Haveli	Additional Charge	Shri Vinod P Kavle
10	Delhi	Additional Charge	Dr. Dilraj Kaur
11	Goa	Independent Charge	Ms Anuradha Joshi
12	Gujarat	Independent Charge	Shri Sanjay Nandan Agrawal
13	Haryana	Independent Charge	Shri Raj Nirbhik
14	Himachal Pradesh	Additional Charge	Ms. Anuradha Thakur
15	Jammu & Kashmir	Additional Charge	Shri Tasneem Maajid
16	Jharkhand	Independent Charge	Shri Satish Chandra Kumar
17	Karnataka	Additional Charge	Shri Govindaraju
18	Kerala	Additional Charge	Shri A Shajahan
19	Lakshadweep	Additional Charge	Shri Navin Kumar Saxena
20	Maharashtra	Independent Charge	Shri Nitin Patil
21	Manipur	Additional Charge	Dr. R. K. Kumarjit Singh
22	Madhya Pradesh	Vacant	
23	Meghalaya	Independent Charge	Ms. Caramai Kharkongor
24	Mizoram	Additional Charge	Shri P. Lalchhuanga
25	Nagaland	Independent Charge	Dr. Atha Vizol
26	Odisha	Independent Charge	Dr Minati Behera
27	Puducherry	Additional Charge	Shri B. R. Babu
28	Punjab	Independent Charge	Shri Bibekananda Sarkar
29	Rajasthan	Independent Charge	Shri Dhanna Ram Purohit
30	Sikkim	Additional Charge	Shri R.K. Purkayastha
31	Tamilnadu	Independent Charge	Thiru S. Murugaia
32	Telangana	Additional Charge	Smt. M. Prashanti
33	Tripura	Additional Charge	Shri Chaitanya Murti
34	Uttar Pradesh	Additional charge	Shri Mahesh Kumar Gupta
35	Uttarakhand	Additional Charge	Shri Manoj Chandran
36	West Bengal	Independent Charge	Smt. Ranu Bhattacharya

State Commissioners for PwDs with Independent charge (Full Time Commissioner)	13
State Commissioners for PwDs with Additional charge	22
Post vacant	1

Annexure-II as referred to in reply to part (c) of Lok Sabha Unstarred Question No. 2206 for answer on 29.11.2016 raised by Shri Naranbhai Kachhadiya regarding Appointment of State Commissioners

DETAILS OF CASES TAKEN UP BY STATE COMMISSIONERS DISABILITIES

S. No.	STATES	Complaints received during 2013-14	Complaints disposed during 2013-14	Complaints received during 2014-15	Complaints disposed during 2014-15	Complaints received during 2015-16	Complaints disposed during 2015-16
1	A&N	24	24	Not reported	Not reported	Not received	Not received
2	Andhra Pradesh	4	4	2	1	2	2
3	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil
4	Assam	18 (Including backlog of 2)	11	14	14	38	37
5	Bihar	92	92	89	59	124	110
6	Chandigarh	Not received	Not received	Not reported	Not reported	21	21
7	Chhattisgarh	56	48	46	31	37	27
8	Daman & Diu	Not received	Not received	Not reported	Not reported	Not received	Not received
9	Dadra & Nagar Haveli	NIL	NIL	Not reported	Not reported	Not received	Not received
10	Delhi	360	256	397	206	481	278
11	Goa	5	5	18	0	Not received	Not received
12	Gujarat	419	432 (Including backlog)	Not reported	Not reported	40	27
13	Haryana	135	125	115	110	45	30
14	H.P.	4	1	Not reported	Not reported	32	14
15	J&K	Not received	Not received	Not reported	Not reported	Not received	Not received
16	Jharkhand	10674	10538	228	176	225	192
17	Karnataka	1255	1270 (Including Backlog)	1688	1609	14	6
18	Kerala	3706	2968	Not reported	Not reported	Not received	Not received
19	Lakshadweep	3	3	0	0	5	NA
20	Maharashtra	114	58	38	14	128	101
21	Manipur	Nil	Nil	14	7	Not mentioned	Not mentioned
22	M.P.	174	125	Not reported	Not reported	361	306
23	Meghalaya	15	15	22	22	17	17
24	Mizoram	1	1	6	6	6	3
25	Nagaland	Nil	Nil	Not reported	Not reported	2	1

S. No.	STATES	Complaints received during 2013-14	Complaints disposed during 2013-14	Complaints received during 2014-15	Complaints disposed during 2014-15	Complaints received during 2015-16	Complaints disposed during 2015-16
26	Odisha	582	354	382	365	382	365
27	Puducherry	Nil	Nil	Not reported	Not reported	3	1
28	Punjab	367	367	177	177	250	250
29	Rajasthan	1102	1083	1137	1135	1050	1050
30	Sikkim	Not received	Not received	1	1	Not received	Not received
31	Tamilnadu	9	3	9	9	2	NA
32	Telangana	4	0			Not received	Not received
33	Tripura	44	34			Not received	Not received
34	U.P.	3141	3121	3948	3936	4559	4535
35	Uttarakhand	41	41	27	6	7	2
36	W.B.	544	528	430	412	885	847